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**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. No.060/00292/2014

Decided on: 11.04.2014

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Parvinder Kumar, HRMS No. 1984074760, working as DET (Transmission), O/o Sr. General Manager Telecom, Sangrur.

.....Applicant

Versus

1. Bharat Sanchar Nigam Limited, Corporate Office, 4th Floor, Bharat Sanchar Bhawan, Janpath, New Delhi -110001, through its Chairman-cum-Managing Director.
2. Senior General Manager (Pers.) Bharat Sanchar Nigam Limited, Corporate Office, 4th Floor, Bharat Sanchar Bhawan, Janpath, New Delhi -110001.
3. Chief General Manager Telecom, Bharat Sanchar Nigam Limited, Punjab Telecom Circle, Chandigarh.
4. Senior General Manager Telecom, Sangrur.

.....Respondents

Present: Mr. R.K. Sharma, counsel for the applicant
Mr. D.R. Sharma, counsel for the respondents

Order (Oral)

By Hon'ble Mr. Sanjeev Kaushik, Member(J)

1. With the consent of the learned counsel for the parties, the matter is taken up for final hearing at the admission stage.
2. By means of the present O.A., the applicant has impugned the transfer order dated 10.03.2014 whereby he has been transferred from Punjab Circle to J & K Circle.



3. On the commencement of hearing, learned counsel for the applicant submitted that an identical controversy has been resolved by this Tribunal vide order dated 27.03.2014, whereby a direction has been issued to the Competent Authority to decide the representation of the applicant therein and till then interim stay has been ordered to be continued. Learned counsel prays that the instant O.A. may be disposed of in the same terms.

4. Learned counsel for the respondents does not object to the prayer of the learned counsel for the applicant. He requests a month's time to decide the representation.

5. Accordingly, the O.A. stands disposed of, on consensual basis, with a direction to the Competent Authority amongst the respondents to decide the representations (Annexures A-12 and A-13) of the applicant within a period of one month. Interim stay shall continue till the respondents take a final decision on the representations of the applicants.

6. No costs.

Uday Kumar Varma
(UDAY KUMAR VARMA)
MEMBER (A)

PLACE: Chandigarh
Dated: 11.04.2014

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Sanjeev Kaushik
(SANJEEV KAUSHIK)
MEMBER (J)